## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

OA 1406/2001

New Delhi this the 29th day of October, 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J) Hon'ble Shri Govindan S.Tampi, Member (A)

Const.Surinder Kumar S/O Sh.Lakhmi Chand R/O Village, Pud Kuhrad Near Shiv Mandir, Delhi-110039

.. Applicant

(By Advocate Shri Yogesh Sharma )

## **VERSUS**

- 1. The N.C.T. of Delhi through the Chief Secretary, Old Secretariat, Delhi.
- 2. The Commissioner of Police. Delhi Police Headquarter, I.P. Estate, New Delhi.
- 3. The Deputy Commissioner of Police, Narcotics and Crime Prevention, Police Head Quarter, I.P. Estate, Delhi.

.. Respondents

(Shri R.K.Singh, learned proxy counsel)

## ORDER (ORAL)

## (Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

Both the learned counsel for the parties rely on the judgement of the Tribunal in Jorawar Singh Vs. NCT of Delhi through the Chief Secretary.Delhi and others (OA 63/2001). Copy placed on record. We note that the same learned counsel had appeared in that case and the issues in the present case as well as in Jorawar Singh's case (supra) are the same. Shri Yogesh Sharma, learned counsel further submits that he is satisfied if in the circumstances of the present case, similar order as the one dated 18.9.2001 in OA 63/2001 is passed in the present case also.

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2. Noting the above facts and the submissions made by the learned counsel for the applicant and learned proxy counsel for the respondents. OA is disposed of with the following directions:-

Respondents shall keep the disciplinary proceedings initiated against the applicant by the impugned order dated 18.5.2001 in abeyance till the disposal of the criminal case against him. However, if the disposal of the criminal case FIR No.15/2000 filed against the applicant takes a long time, it will be open to respondents to seek the Tribunal's permission proceed with the discipliary proceedings initiated against him by the order dated 18.5.2001.

No costs.

(Govindan S.Tampi Member (A)

(Smt.Lakshmi Swaminathan ) 1/2 Vice Chairman (J)

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